

**THE HIGH COURT OF KERALA**

A7 - 80978 / 2021

Kochi -682031  
Date: 11-10-2023**NOTICE**

Sub :- Categorisation of Filing System into 'Today', 'Tomorrow' and 'Day after Tomorrow' matters with the introduction of new e-filing system- modification - reg.

Ref :- 1) High Court Notice of even number dated 23.12.2022 read with corrigendum dated 27.12.2022.  
2) High Court Notice of even number dated 03.08.2023.

As per the reference cited first, instructions were issued as to the categorisation of Filing System into 'Today', 'Tomorrow' and 'Day after Tomorrow' matters. Now, as it is found that the nomenclature OP (RC) is often observed as requiring urgent attention, it is decided to include the nomenclature OP(RC) in the category of Tomorrow moving matters. Accordingly revised instructions incorporating the aforesaid modification is issued herewith :-

| <b><u>With regard to Tomorrow Moving</u></b>   |
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| 1. Tomorrow moving matters will be restricted to the following nomenclature/categories of cases and all other nomenclatures will be moved as 'Day after tomorrow' :- |
| (i) WP (Crl)   |
| (ii) OP (C)  |
| (iii) OP (Crl)   |
| (iv) Bail Application  |
| (v) Crl MC   |
| (vi) WP (C)  |
| (vii) All nomenclatures wherein accused / petitioner / appellant is in custody   |
| (viii) OP (RC)   |

**With regard to Today moving**

2. Today moving will be available only during pre and post holidays and it will be restricted to the following nomenclature/ categories of cases :-

(i) WP (Crl)

(ii) OP (C)

(iii) OP (Crl)

(iv) Bail Application

(v) Crl MC

(vi) WP (C)

(vii) All nomenclatures wherein accused / petitioner / appellant is in custody

(viii) OP (RC)

3. Any other urgent matters can be moved as either 'Today or 'Tomorrow', only with the permission of the Court.

(By Order)

P Krishna Kumar  
REGISTRAR GENERAL

To,

The Advocate-General, Ernakulam.

The Director General of Prosecutions & State Public Prosecutor, Ernakulam.

The Additional Advocate-General, Ernakulam (2).

The Additional Director General of Prosecutions, Ernakulam.

The Director, Kerala Judicial Academy, Athani

The Member Secretary, Kerala State Legal Services Authority, Ernakulam

The Director, Kerala State Mediation and Conciliation Centre, Ernakulam

The President, Kerala High Court Advocates' Association, Ernakulam

The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam (2).

The State Attorney, Advocate-General's Office, Ernakulam.

The Secretary, Kerala High Court Advocates' Association, Ernakulam.

The General Secretary, Kerala High Court

Senior Advocates' Association, Ernakulam

The Secretary, Indian Law Institute, Kerala, Ernakulam

The Senior Counsel, Government of India (Taxes), Ernakulam.

The Deputy Solicitor General of India, Ernakulam.

The Chairman, Bar Council, Ernakulam.

The President, Kerala Federation of Women Lawyers, Ernakulam.

The Secretary, Rule Committee under Section 123 CPC, High Court.

The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.

The Registrar (Judicial), High Court.

All Officers and Sections, High Court.

The Secretary, High Court Legal Services Committee, Ernakulam.

The Private Secretary to the Chief Justice, High Court.

The Protocol Officer, High Court.

The Public Relations Officer, High Court.

The Additional Public Relations Officer, High Court.

The Private Secretaries to Judges, High Court.

The Filing and Court Officers' sections, High Court.

The IT Section, High Court

The Confidential Assistants to the Registrars, Director (KJA) and

the Additional Registrar (General Administration).

The Admn. Records Section, High Court

The Notice Board, High Court

The File/Stock

**Copy submitted to :-**

**The Honourable the Chief Justice**

**and**

**the Honourable Judges**

